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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 191 of 2017, IA 42/2017 in TP No. 87/397-398/NCLT/AHM/2016 (New)
CP No. 5/397-398/CLB/MB/2015 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

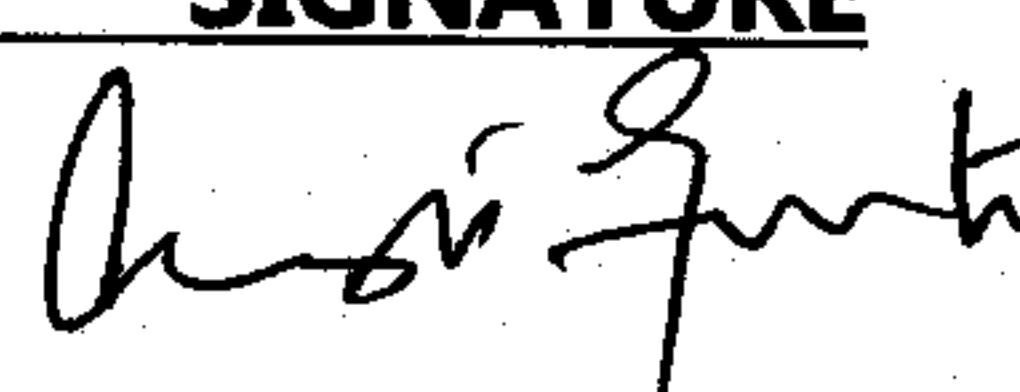
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017**

Name of the Company: Bhanu Pratap Singh Parihar & Ors.

V/s.

Healthy Business Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VIVEK B. GUPTA	ADVOCATE	PETITIONER	
2.				

ORDER

Learned Advocate Mr. Vivek Gupta present for petitioner. None present for Respondents.

Heard arguments of Learned Counsel for applicant in IA 191/2017.

The mother of Petitioner no. 1 filed this application to condone delay in bringing her on record as one of the petitioner being one of the legal heirs of petitioner no. 1.

The reason stated is that applicant is under a shock after the death of Petitioner no. 1.

The reason appears to be a sufficient reason.

Hence, the delay is condoned.

IA 42/2017 is filed by the legal heir of the first petitioner to bring her on record. The applicant is the mother of deceased - first petitioner.

Hence application is allowed. Necessary amendments shall be carried out in the main petition.

List the matter on 12.10.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 30th day of August, 2017.